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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **W.P.(CRL) 2558/2022 & CRL.M.As.22483/2022 2014/2025**

DK SHIVAKUMAR

.....Petitioner

Through: Mr. Kapil Sibal, Mr. Dayan Krishnan  
& Mr. Sidharth Agarwal, Sr Adv. with  
Mr. Mayank Jain, Mr. Parmatma  
Singh, Mr. Madhur Jain, Ms. Aakriti  
Dhawan, Mr. Arpit Goel, Advs.  
(M:8448817662)

versus

ASSISTANT DIRECTOR, DIRECTORATE  
OF ENFORCEMENT

.....Respondent

Through: Mr. S.V Raju, ASG with Mr Zoheb  
Hossain, Special Counsel-ED, Mr.  
Vivek Gurnani, Panel Counsel, Mr.  
Pranjal Tripathi & Mr. Sai M. Sud,  
Advs. (M: 9990804704)

**CORAM:**

**JUSTICE PRATHIBA M. SINGH**  
**JUSTICE DHARMESH SHARMA**

**ORDER**

% **23.01.2025**

1. This hearing has been done through hybrid mode.
2. The present petition has been filed on behalf of the Petitioner under Article 226 of the Constitution of India *inter alia* seeking to quash the investigation commenced by the Respondent in **ECIR/18/HIU/2020**. Further, vide the present petition, the Petitioner seeks to challenge the constitutional validity of Section 13 of the Prevention of Money Laundering (Amendment) Act, 2009 by virtue of which, the schedule of the Prevention of Money Laundering Act was amended to add Section 13 of the Prevention of Corruption Act.



3. A fresh application being *CRL.M.A.2014/2025* has been moved in this matter on behalf of the Petitioner seeking directions to the Respondent to produce the entire investigation record, including the material collected in respect of the investigation- *ECIR/04/HIU/2018*.
4. It is submitted by Mr. Kapil Sibal and Mr. Dayan Krishnan Sr. Advs., on behalf of the Petitioner that the said material would be relevant for consideration in this particular case, as the investigation against the Appellant herein overlaps with the earlier ECIR registered against the Appellant, which has been quashed by the Supreme Court.
5. When the matter was first taken up, the Respondent was represented by Mr. Raju, Id. ASG, who was appearing virtually. However, when the submissions were heard, he had logged off and a passover is sought on his behalf which is not possible due to a heavy board.
6. In this view of the matter, list for consideration on 12th February, 2025.

**PRATHIBA M. SINGH, J.**

**DHARMESH SHARMA, J.**

**JANUARY 23, 2025/dk/rks**